

NOTICE

Vide Correction Slip No. 176 rules/II.D4 dated 16.11.2018, Rule 16 has been amended/inserted below Rule-15 in High Courts Rules & Orders Vol. V, in chapter I Part A(a), the same reads as under:-

Rule 16 Supply of Advance copy: Where the petition is against the state Government, Central Government, any local or other authority of any of their officers, the petitioner shall serve a copy of the petition together with annexures and the application for interim relief, if any, in advance to the Advocate General's office, advocate authorized to accept service on behalf of the Central Government or any such local or other authority or any of its officers, as the case may be. The advocate who has been so served shall acknowledge receipt of the same by endorsement on the original petition, writing his full name and enrolment number below the signature. Such acknowledgment together with a declaration in following format shall be filed with the petition.

DECLARATION

The Copies, as required by rule 16 of Chapter 1 Part A(a) of the Rules and Orders of Punjab and Haryana High Court, Volume-V, have been served upon.....(the person upon whom the copies have been served) at.....(time) on.....(date) in.....(place).

Advocate for the petitioner

On filing such acknowledgment and declaration, name of the advocate, so served, shall be published in the cause list.

No petition shall be accepted in the Filing Centre without such acknowledgment and declaration except where the counsel for a party certifies under his signature that the counsel for the opposite party has refused to sign the acknowledgment.

Hon'ble the Chief Justice vide order dated 30.11.2018 has been pleased to grant one week time to the Ld. Counsel/Litigants for the implementation of the above said amendment.

Sd/-
REGISTRAR(JUDICIAL)
01.12.2018